

COURT – I

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

Appeal Nos. 212, 224, 232, 247, 252 & 253 of 2012

Dated: 3rd January, 2013

**Present : Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member**

Appeal No. 212 of 2012

NTPC Ltd. ...Appellant (s)

Versus

**Central Electricity Regulatory Commission
& Ors. ...Respondent(s)**

Counsel for the Appellant(s) : Mr. M.G. Ramachandran
Mr. Anand K. Ganesan
Ms. Swapna Sshadri
Counsel for the Respondent(s): Mr. Pradeep Misra for R-2

Appeal No. 224 of 2012

NTPC Ltd. ...Appellant (s)

Versus

**Central Electricity Regulatory Commission
& Ors. ...Respondent(s)**

Counsel for the Appellant(s) : Mr. M.G. Ramachandran
Mr. Anand K. Ganesan
Ms. Swapna Sshadri
Counsel for the Respondent(s): Representative of A.P. Transco

Appeal No. 232 of 2012

NTPC Ltd. ...Appellant (s)

Versus

**Central Electricity Regulatory Commission
& Ors.**

...Respondent(s)

Counsel for the Appellant(s) : Mr. M.G. Ramachandran
Mr. Anand K. Ganesan
Ms. Swapna Sshadri

Counsel for the Respondent(s): Mr. Pradeep Misra for R-2

Appeal No. 247 of 2012

NTPC Ltd.

...Appellant (s)

Versus

**Central Electricity Regulatory Commission
& Ors.**

...Respondent(s)

Counsel for the Appellant(s) : Mr. M.G. Ramachandran
Mr. Anand K. Ganesan
Ms. Swapna Sshadri

Counsel for the Respondent(s): Representative of A.P. Transco

Appeal No. 252 of 2012

NTPC Ltd.

...Appellant (s)

Versus

**Central Electricity Regulatory Commission
& Ors.**

...Respondent(s)

Counsel for the Appellant(s) : Mr. M.G. Ramachandran
Mr. Anand K. Ganesan
Ms. Swapna Sshadri

Counsel for the Respondent(s): -

Appeal No. 253 of 2012

NTPC Ltd.

...Appellant (s)

Versus

Central Electricity Regulatory Commission

& Ors.**...Respondent(s)**

Counsel for the Appellant(s) : Mr. M.G. Ramachandran
Mr. Anand K. Ganesan
Ms. Swapna Sshadri

Counsel for the Respondent(s): -

ORDER

Andhra Transco is being represented by an official in Appeal Nos. 224 & 247 of 2012 and he seeks some time to file the reply.

The learned counsel for the Respondent No.2 seeks some time to file the reply.

Post the matters on **05.02.2013**. In the meantime, reply be filed by the Respondent on or before 01.02.2013 after serving copy on the other side.

(Rakesh Nath)
Technical Member

(Justice M. Karpaga Vinayagam)
Chairperson

ts/mk